

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

Service Tax Appeal No. 51127 of 2018

(Arising out of Order-in-Appeal No. 22-26(CRM)ST/JDR/2017-2018 dated 04.01.2018 passed by the Commissioner (Appeals), Central Excise & GST, Jodhpur)

M/s. Kailash Devy Heavy EarthmoverAppellant
318, Tak Building, Kharol Colony,
Fatehpura, Udaipur

VERSUS

**The Commissioner, Central Excise &
GST, Udaipur (Rajasthan)**Respondent

APPEARANCE:

None for the Appellant

Mr. Harshvardhan, Authorized Representative of the Department

CORAM :

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. P. V. SUBBA RAO, MEMBER (TECHNICAL)

DATE OF HEARING/DECISION: August 21, 2023

FINAL ORDER NO. 51106/2023

JUSTICE DILIP GUPTA

A certificate in Form-IV under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued by the Department towards the full and final settlement of the tax dues. The appeal, therefore, stands dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**